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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CP No.060/00148/2015 IN
OA No.060/00915/2014**

Date of decision -19.01.2016

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

Ravinder Kumar, Staff No.37082 (HRMS No.197808913) Retired Sub Divisional Engineer (Optical Fiber Cable-II) Bharat Sanchar Nigam Limited, Northern Telecom Region, Pathankot (Punjab), R/o # 704, opposite JCB Showroom, Shelly Kulian, Pathankot-145001.

...APPLICANT

BY ADVOCATE: Sh. Barjesh Mittal, proxy for Sh. N.P. Mittal.

VERSUS

1. Sh. Anupam Srivastava, Chairman-cum-Managing Director, Bharat Sanchar Nigam Limited, Bharat Sanchar Bhawan, 4th Floor, Harish Chander Mathur Lane, Janpath, New Delhi - 110001.
2. Sh. A.K. Goel, Chief General Manager Telecom (Maintenance), Northern Telecom Region, Bharat Sanchar Nigam Limited, 1st Floor, Tax Building, Eastern Court, New Delhi - 110001.

...RESPONDENTS

BY ADVOCATE: Sh. D.R. Sharma.

ORDER (ORAL)

HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-

Counsels for the parties have stated that the order of the Tribunal has since been complied with except payment of enhanced revised pension to the applicant alongwith arrears.

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2. Counsel for the respondents has stated that pension is to be paid by Department of Telecommunication, Government of India (not party to the OA or CP), and not by Bharat Sanchar Nigam Limited (Respondents). It has also been stated that Department of Telecommunication has already issued order dated 15.01.2016, regarding enhanced revised pension of the applicant alongwith arrears. Copy of the order given in the Court today, is taken on record.

3. In view of the aforesaid, the instant Contempt Petition is dismissed as infructuous.

4. Notices issued to the respondents stand discharged.

**(JUSTICE L.N. MITTAL)
MEMBER (J)**

**(RAJWANT SANDHU)
MEMBER (A)**

Dated: 19.01.2016.

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